COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 242 OF 2015 & IA NOS. 462 & 463 OF 2015 & IA NO. 477 OF 2018

Dated: 24th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Transmission Co. Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors Respondent(s)

Counsel for the Appellant (s) : Mr. M.Y. Deshmukh

Counsel for the Respondent(s) : Ms. Anchal Arora

for Mr. Buddy A. Ranganadhan for R-1

ORDER

The learned counsel, Mr. M.Y. Deshmukh, appearing for the Appellant prays for another four weeks time to comply with the Order of this Appellate Tribunal dated 27.03.2018.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another four weeks time is granted to the learned counsel appearing for the Appellant to comply with the Order of this Appellate Tribunal dated 27.03.2018.

List this matter on <u>10.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

pr/vt